

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 610
IB/82/ND/2024
IA/1988/2024

IN THE MATTER OF:

M/s Findoc Finvest Private Limited

...PETITIONER

Vs.

Mr. Santosh Kumar Khushwaha

...RESPONDENT

Section

U/s 95(1) of IBC, 2016

Order delivered on 22.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Financial Creditors :Adv. Abhinav Agnihotri, Adv. Prabhav Garg.
For the RP :Adv. Prachi Johri, Adv. Abhipsa Sahu.

ORDER

IA/1988/2024

Ld. Counsel for the RP is present. None appeared on behalf of the Personal Guarantor. It is noticed that on the last date of hearing i.e. on 22.05.2024 Personal Guarantor has already been set *ex parte*. List the matter for consideration on **28.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)